

HARYANA VIDHAN SABHA

VI SESSION

BULLETIN NO. 7

Wednesday, the 7th March, 2012

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 7th March, 2012 from 10.00 A.M to 2.16 P.M.).

I. RAISING THE MATTER IN REGARD TO FIRING AND LATHI CHARGE BY THE POLICE ON JAT AGITATORS

As soon as the House assembled and the question hour was to start, Shri Rampal Majra, a member of the Indian National Lok Dal and Shri Anil Vij, a member of the Bhartiya Janata Party stood up at their seats and raised the issue of firing and lathi charge by the police on Jat agitators in Hisar District. They demanded discussion on this issue before the Questions Hour. The Speaker requested them to take their seats and assured them to allow to raise this matter after the question hour.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	answered	Not put	Postponed	No. of Supplementaries
20	7	-	-	18

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 4

III. NAMING OF MEMBERS

When the Speaker informed the House that he had admitted the Calling Attention Notice No. 8 given of by Shri Sampat Singh, M.L.A., Shri Ram Pal Majra & others members from the Indian National Lok Dal and Shri Anil Vij, a member of the Bhartiya Janata Party started speaking on the issue of firing and lathi charge by the police on Jat agitators and obstructed the proceedings of the House. The Speaker repeatedly asked them to take their seats but they continued to obstruct the proceedings of the House. Even then all the members of the Indian National Lok Dal and Shri Anil Vij, a member of the Bhartiya Janata Party came into the well of the House and started raising slogans & disrupting the proceedings of the House. The Speaker warned them repeatedly. Even after that they continued to obstruct the proceedings of the House and also cast aspersions on the Chair. There was a grave disorder in the House. The Speaker then named Shri Rampal Majra, Shri Subash Chaudhary, Shri Abhey Singh Chautala, Shri Bishan Lal Saini, Shri Jagdish Nayar, Shri Krishan Lal Kamboj, Mohammad Illiyas and Shri Anil Vij for their grossly disorderly conduct in the House and asked them to withdraw themselves from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms with the aid of Watch & Ward Staff took the said members out of the House.

A little later, remaining members (except Shri Om Prakash Chautala, Shri Ashok Kumar Arora, Shri Ajay Singh Chautala and Shri Sher Singh Barshami) of the Indian National Lok Dal and Shri Charanjit Singh, a member of the Shiromani Akali Dal came into the well of the House and started raising slogans & obstructed the proceedings of the House. The Speaker repeatedly asked them to resume their seats, but they continued to obstruct the proceedings of the House whereupon the Speaker warned them repeatedly. Even after that they continued to obstruct the proceedings of the House. There was a grave disorder in the House. The Speaker then named Shri Ashok Kashyap, Rao Bahadur Singh, Shri Dharampal, Shri Dilbag Singh, Shri Ganga Ram, Shri Hari Chand Middha, Shri Kali Ram Patwari, Shri Krishan Lal Panwar, Shri Mamu Ram, Shri Narender Sangwan, Shri Naseem Ahmed, Shri Pardeep Chaudhary, Shri Parminder Singh Dhull, Shri Prithi Singh, Shri Phool Singh, Shri Raghbir Singh, Shri Rajbir Singh Barara, Shri Rameshwar Dayal, Smt. Saroj and Shri Charanjit Singh for their grossly disorderly conduct in the House and asked them to withdraw themselves from the House. On not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms with the aid of Watch & Ward Staff took the said members out of the House.

IV. NOTICE OF ADJOURNMENT MOTION

When enquired by the Shri Om Prakash Chautala, a member from the Indian National Lok Dal with regard to his Adjournment Motion regarding firing and lathi charge by the police on Jat agitators, the Speaker informed that he was having it examined.

V. WALKOUT.

Shri Om Prakash Chautala, Shri Ashok Kumar Arora, Shri Ajay Singh Chautala and Shri Sher Singh Barshami, members of the Indian National Lok Dal staged a walk out as a protest against naming the members.

Smt. Kavita Jain, a member of the Bhartiya Janata Party also staged a walk out as a protest against not allowing her to speak in regard to firing and lathi charge by the police on Jat agitators.

VI. CONDEMNATION OF BEHAVIOUR AND CONDUCT OF THE SUSPENDED MEMBERS/ STATEMENT BY THE MINISTER

The Parliamentary Affairs Minister condemned the behaviour and conduct of the suspended Members of Indian National Lok Dal, Shiromani Akali Dal and Bhartiya Janta Party. He also made a statement regarding the reservation of Jat community as well as of other communities.

VII. WALKOUT.

Shri Ashok Kumar Arora, Shri Ajay Singh Chautala and Shri Sher Singh Barshami, members of the Indian National Lok Dal staged a walk out as a protest against not calling back the named members in the House.

VIII. ANNOUNCEMENT BY THE SPEAKER

Intimation regarding Absence.

The Speaker informed the House that he had received an intimation from Shri Ghanshyam Saraf, MLA on 7th March, 2012, in which he has expressed his inability to attend the sitting of the House on 7th March, 2012 due to death of his elder sister .

IX. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker admitted the Calling Attention Notice No.8 regarding pitiable condition of School Education in Government Schools in Haryana given notice of by Shri Sampat Singh, MLA.

Shri Ashok Kumar Arora, MLA & two other M.L.As of Indian National Lok Dal and Shri Anil Vij, MLA from Bhartiya Janata Party had also given Calling Attention Notices on the similar subject. Shri Ashok Kumar Arora, MLA the first signatory and Shri Anil Vij, MLA, were also allowed to raise supplementary.

The Speaker asked Shri Sampat Singh, MLA to read out his notice and the Minister concerned to make statement thereafter.

Shri Sampat Singh, M.L.A. read out his notice.

The Education Minister made the statement thereon.

X. HALF-AN-HOUR DISCUSSION

(i) DEVELOPMENT WORKS IN MEWAT AREA.

Shri Aftab Ahmed, a member of the Treasury Benches spoke for 10 minutes.

The Finance Minister made the statement thereon.

(ii) FLOOR RATES DECIDED UNDER LAND ACQUISITION POLICY BY VARIOUS STATE COURTS OVER LAST TEN YEARS

The Health Minister laid the statement on the table of the House.

XI. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET

General discussion on the Budget Estimates for the year 2012-2013 was resumed.

Smt. Kavita Jain, a member from the Bhartiya Janata Party, spoke for 10 minutes.

The Finance Minister by way of reply spoke for 9 minutes.

XII. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2012-13

As per past practice and in order to save the time of the House, all the demands for grants (Nos.1 to 45) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

No member rose to speak.

Demand Nos. 1 to 45 were put together and carried.

XIII. EXTENSION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House at 2.00 PM for 15 minutes and 2.15 P..M. for 5 Minutes.

The Deputy Speaker occupied the Chair from 12.16 P.M. to 12.47 P.M.

The Sabha then adjourned till 2.00 P.M. on Friday, the 9th March, 2012.

CHANDIGARH
THE 7th March, 2012

SUMIT KUMAR
SECRETARY.